COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 353 OF 2018 & IA NO. 1408 OF 2018

Dated: 7th December, 2018

Present: Hon' ble Mr. Justice N.K. Patil, Judicial Member

Hon' ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Mytrah Vayu (Som) Private Limited

.... Appellant(s)

Versus

Rajasthan Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Ms. Puja Priyadarshini

Ms. Nived Veerapaneni

Counsel for the Respondent(s) : Mr. Bipin Gupta

Mr. Paramhans for R-3 to R-6

<u>ORDER</u>

Admit.

At the request of the learned counsel appearing the Appellant four weeks' time is granted i.e. on or before 07.01.2019 to file rejoinder to the reply filed by the learned counsel appearing the respondent No. 3 to 6 with advance copy to the other side.

List the matter on <u>31.01.2019</u>.

(Ravindra Kumar Verma) Technical Member mk/pk

(Justice N.K. Patil) Judicial Member